

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
SPECIAL BENCH

Item No. 142
(IB)-103(PB)/2020

IN THE MATTER OF:

Fairway Estates Pvt. Ltd.

.... Applicant/petitioner

Vs.

Fantasy Buildwell Pvt. Ltd.

.... Respondent

SECTION:

Under Section 7 of IBC, 2016

Order delivered on 20.01.2020

Coram:

SHRI CH. MOHD. SHARIEF TARIQ
HON'BLE MEMBER (JUDICIAL)

MS. SAROJ RAJWARE
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Mr. Pawam Kumar Roy, Mr. Riju Mani Tendulkar,
Advocates.

For the Respondent : Mr. Manav Sharma, Mr. Abdhesh Choudhary,
Advocates.

ORDER

Learned counsels for both the parties are present.

In view of the order passed by the Hon'ble Apex Court in WP (C) No. 26 of 2020 titled as Manish Kumar v. Union of India & Ors along with other connected matters, case stands adjourned.

List on 12.03.2020.

—sd—

SAROJ RAJWARE
MEMBER (TECHNICAL)

—sd—

CH. MOHD. SHARIEF TARIQ
MEMBER (JUDICIAL)

20.01.2020
Aarti Makker